

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 28 MAR 1994

APPLICATION NUMBER: 869 of 1993.

APPLICANTS:

Sri.L.B.Melenavar
To.

v/s.

RESPONDENTS:

Chief General Manager, Karnataka
Telecom Circle, Bangalore & Others.

1. Sri.C.R.Goulay, Advocate,
No.318, Kurubara Sangha Bldg,
First Main, Gandhinagar,
Bangalore-560 009.
2. The Chief General Manager,
Karnataka Telecom Circle,
No.1, Old Madras Road,
Ulsoor, Bangalore-560008.
3. Sri.M.Vasudeva Rao, Addl. Central Govt.
Stng. Counsel, High Court Bldg,
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 16th March, 1994.

Issued
28/3/94
R.

O/C

for *[Signature]* 28/3
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: :BANGALORE

O.A. NO.869/93

ON WEDNESDAY, THE SIXTEENTH DAY OF MARCH, 1994

Shri V.Ramakrishnan, Member (A)

Shri A.N.Vujjanaradhya, Member (J)

Sri L.B.Melenavar,
S/o Bhimappa,
Aged about 54 years,
Telegraph Office Assistant,
Telegraph Office,
GADAG.

...Applicant

Advocate by Shri C.R.Goulay.

Versus

1. The Chief General Manager,
Telecom, Karnataka Telecom Circle,
Gandhinagar, Bangalore-560 009.
2. The Deputy General Manager,
Telecom (North), Hubli-580 023
3. The Enquiry Officer and
Section Supervisor,
Camp : D.T.O.
GADAG.

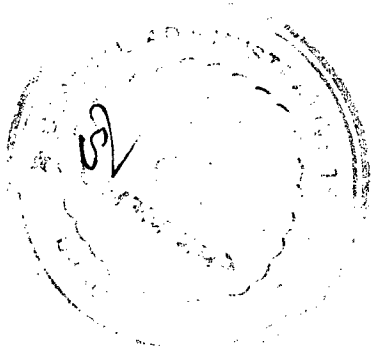
...Respondents

Advocate by Shri M.Vasudeva Rao, A.C.G.S.C.

O R D E R

Shri V.Ramakrishnan, Member (A)

....2/-



This matter was adjourned from 15.3.94 to 16.3.94 at the request of Shri Sridhar, who submitted that Shri Goulay would be present today to argue the case. When the matter came up during the forenoon session, Shri Goulay was not available. His junior was however present. We had passed over the matter and fixed it for hearing in the afternoon session. But unfortunately Shri Goulay is not available, even though we were informed that he will come in the afternoon session. ^{However his junior was present.} We find that this case ~~that this~~ can be disposed of in line with similar cases, which have been disposed of earlier by this Tribunal. Accordingly, following the decisions in OA 488/93, 811/93 and other connected matters, we direct the applicant to file a revision petition before the Competent Authority. If such a revision petition is filed within six weeks from today, the same will be disposed of by the Competent Authority on merits within three months thereafter by means of an appropriate speaking order.

2. With the above observation the application is finally disposed of with no order as to cost.

sdh
(A.N.VUJJANARADHYA)
MEMBER (J)

sdh
(V.RAMAKRISHNAN)
MEMBER (A)

Gaja

Q. S. Sridhar
28/3
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 16 NOV 1994

APPLICATION NO: MA 493/94 & 494/94

APPLICANTS:- The Chief General Manager (Telecom)
V/S. Bangalore & 2 ors.
(in OA 869/93)

RESPONDENTS:- L. B. Melanavar.

- T.
1. Shri. M. V. Rao
Addl. C.G. S.C.
High Court Bldg
Bangalore-1.
 2. ~~Shri. R. R. Gowda~~
Shri. E. R. Gowda
Advocate
Room No. 318,
Kumbhara Sangha Building
1 Main, Gandhinagar,
Bangalore - 560 009.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.
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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/ INTERIM ORDER/~~ passed by this Tribunal in the above
mentioned application(s) on 11th November, 1994

Issued on

16/11/94

R.

for

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Orders on MA 493/94 &
494/94.

VR(MA)/ANV(MJ)
11/11/94

Heard.

Delay condoned

MA 493/94 is
allowed for complying the
orders of this Tribunal
by extending a further
period of two months
from 8.10.94.

Sd/-

M(J)

Sd/-

M(A).



TRUE COPY

[Signature] 16/11/94
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Miscellaneous Application No. 349/94 in

Dated:- 26 AUG 1994

APPLICATION NUMBER: 869 of 1993.

APPLICANTS:

Sri.L.B.Melenavar
To.

RESPONDENTS:

v/s. Chief General Manager, Karnataka Telecom,
Bangalore and others.

1. Sri.C.R.Goulay, Advocate,
No.318, Kurubarasangha Building,
First Main, Gandhinagar, Bangalore-9.
2. Sri.M.Vasudeva Rao, Addl.CGSC,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above
mentioned application(s) on 08-08-94.

OTC issued on 26/8/94

Cgsk

Se Shauhar
for DEPUTY REGISTRAR

L. B. Melanavar, N/S: 6 - Chief General Manager, Telecom.

OA NO. 2869/93

Date

Office Notes

Orders of Tribunal

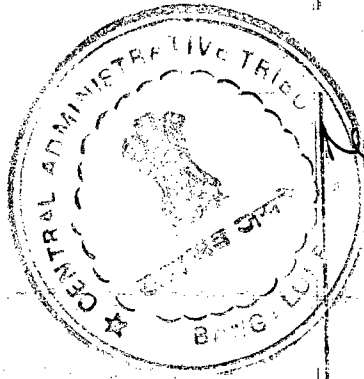
MANo. 349/94.

PKare/TVRMA

8.8.94

Heard

Time for compliance
extended by another two
months from today. No
further extension.



Sd/-
N(A)

Sd/-

V.C.

TRUE COPY

Sd/-
SECTION OFFICER 26/8
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE